

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
REGIONAL BENCH AT HYDERABAD**

Division Bench  
Court – I

**Service Tax Appeal No. 293 of 2009**

(Arising out of Order-in-Appeal No.11/2009 (V-I) ST dt.25.02.2009 passed by CCCE  
(Appeals), Visakhapatnam)

**Praveen Engineering Works**

26-26-28, Harbour Approach Road,  
Visakhapatnam – 530 001

**.....Appellant***VERSUS***Commissioner of Central Excise, Customs  
& Service Tax, Visakhapatnam - I**

Port Area, Visakhapatnam,  
Andhra Pradesh – 530 035

**.....Respondent****Appearance**

Shri G. Prabhakar Sastry, Advocate for the appellant.

Shri Mir Anwar Mohiuddin, Authorized Representative for the respondent.

**Coram:****HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)****HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)****FINAL ORDER No. A/30569/2020****Date of Hearing: 18.02.2020****Date of Decision: 18.02.2020****[Order per: BENCH]**

1. When the matter was called, the discharge certificate in the form SVLDRS-4 was placed before the bench, informing that the issue has already been resolved under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the fact that the matter has already been settled under the said scheme, the appeal cannot be proceeded further and accordingly, is dismissed as deemed withdrawal.

(Dictated and pronounced in open court)

**(S.K. MOHANTY)**  
**MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)**  
**MEMBER (TECHNICAL)**